

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 5/MP/2016

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 for adjudication of dispute between NHPC Limited and UP Power Corporation Limited regarding interpretation of Regulation 5 (3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

Date of hearing : 21.4.2016

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NHPC Limited

Respondent : Uttar Pradesh Power Corporation Limited

Parties present : Ms. Shubhalakshmi Gupta, NHPC Ltd.
Shri Rajiv Srivastava, Advocate, UPPCL

Record of Proceedings

The representative of the petitioner requested for time to file rejoinder to the reply of UPPCL. Request made was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder, by 6.5.2016 with an advance copy to the respondent. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing, if required.

**By order of the Commission
Sd/-**

**(T. Rout)
Chief (Law)**